

(c) the number of similar cases where Hon'ble Court had decided to merger both the states; and

(d) whether all these cases were brought to the knowledge of the Department of Personnel & Training (DPT)?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI MOHSINA KIDWAI): (a) to (d) The two scales of Lift Operators in the CPWD were merged as per the judgement of the Supreme Court in a writ petition filed by the Lift Operators. Since this judgement was not applicable to the pay sales of Junior Engineers, the two scales of Junior Engineers in the CPWD have not been merged. So far as the CPWD is concerned there are no similar cases where the Supreme Court had decided to merge the scales.

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Amendment in laws relating to resignation of Members of Parliament and State Legislatures

1392. SHRI PUTTAPAGA RADHAKRISHNA : Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether Government are contemplating many changes in law relating to the resignation of Members of Parliament or State Legislatures; and

(b) if so, the details thereof ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI H. K. L. BHAGAT): (a) No Sir.

(b) Does not arise.

Consumer Protection Act, 1986

1393. SHRI. LAL K. ADVANI Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the Supreme Court in early February had issued notices for early reply to the Union Government and nine States on a petition seeking speedy implementation of the provisions of the Consumer Protection Act, 1986;

(b) what has been the response thereto and follow up action taken thereon; and

(c) whether Government propose to give top priority for establishing consumer Grievances Redressal bodies' at the national, State and other levels if so, the results thereof in these 27 months?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI SUKH RAM): (a) Yes Sir.

(b) Government is filling a counter affidavit if the case.

(c) Government accords high priority for establishing consumer Grievance Redressal bodies at national, State and other levels. At the national level National Consumer Disputes Redressal Commission has already started functioning. In 7 States/UTs, the redressal machinery have started functioning. 8 other States/UTs have notified such machinery. In addition, Central Government has conveyed its approval to 5 States to set up this machinery. Central Government has been exhorting the State Government/UT. administrations set up redressal machinery early.

Housing Activities of NBO

1394. SHRI HARVENDRA SINGH HANSPAL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the National Building Organisation has so far constructed low cost houses in villages through its regional housing development centres in different parts of the country;

(b) if so, the details of the low cost houses constructed in the country;

(c) whether Government have taken any steps to boost the housing activities of the NBO; and

(d) if so, to what extent ?

THE MINISTER OF URBAN DEVELOPMENT

(SHRIMAT

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MOHSINA KIDWAI) : (a) The National Building Organisation through its 15 Regional Housing Development Centres functioning in various States are taking up projects for construction of low cost demonstration houses in the rural areas.

(b) The demonstration projects comprised of clusters of 20 low cost houses with environmental improvements. The houses are constructed making use of locally available materials and improved construction technology for enhancing the durability and liveability of the houses. The ceiling cost of construction has been fixed at Rs. 6,000 to Rs. 10,000 in plain areas and a maximum of Rs. 15,000 in hilly and difficult areas. Under this schemes so far 114 projects have been taken up by the Regional Housing Development Centres in various parts of the country. The details of the houses completed as well as in progress under these 114 projects are given in the Annexure (See Appendix CL Annexure No. 66)

(c) and (d) The NBO has been entrusted with the responsibility of

promoting research and application of results with a view to effecting reduction in cost and extension of low cost building technology. The main functions of NBO are to undertake research and field level experiments in building designs, building material and also other socioeconomic aspects of housing.

दिल्ली विकास प्राधिकरण द्वारा निजी क्षेत्र और सरकारी क्षेत्र को भूमि का आवंटन

1395. श्री राम जेठमलानी : क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली विकास प्राधिकरण दिल्ली में स्कूलों, अस्पतालों, सामुदायिक विकास केन्द्रों, औद्योगिक एवं व्यापारिक कॉम्प्लेक्सों के लिये भूमि आवंटित करता रहा है ;

(ख) यदि हाँ, तो गत तीन वर्षों के दौरान प्रत्येक वर्ष में, ऊपर उल्लिखित प्रत्येक श्रेणियों के लिए पृथक्-पृथक् रूप से निजी क्षेत्र व सरकारी क्षेत्र को कितनी भूमि आवंटित की गई ; और

(ग) दिसम्बर, 1988 तक उपर्युक्त प्रत्येक श्रेणियों ने कितनी भूमि की मांग की थी ?

शहरी विकास मंत्री (श्रीमती मोहसिना किदवाई) : (क) से (ग) सूचना एडल की जा रही है तथा समय सभा पटल पर रख दी जायेगी ।

Control of Plant Disease

1396. SHRI PRITHIBI MAJHI: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have taken or taking any steps to control plant disease;